

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH**

**COURT – IV**

20.

**C.P.(IB)/123(MB)/2024**

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **22.04.2024**

NAME OF THE PARTIES:

Fraser And Company Limited

Vs

Shraddha Landmark Private Limited

SECTION: 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

**ORDER**

1. Mr. Devul Dighe, Ld. Counsel for the Operational Creditor present (VC).  
Mr. Shavez Mukri a/w Mr. Santosh Thakur, Ld. Counsel for the Corporate Debtor present (VC).
2. At the request of the Counsel for the Corporate Debtor, two weeks' time finally granted for filing reply. Copy of the reply to be served upon the Counsel for the Operational Creditor at least three days in advance of the next date of hearing.
3. List this matter on **04.06.2024**.

Sd/-  
**ANU JAGMOHAN SINGH**  
Member (Technical)

Sd/-  
**KISHORE VEMULAPALLI**  
Member (Judicial)